

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Sanjay Kumar
E FIR no. 022100/2020
PS Preet Vihar
U/s 379 IPC

21.11.2020

Through physical hearing
A bail application u/s 437 Cr.P.C moved on behalf of the
applicant/accused.

Present: Ld. Subs. APP for the State.
Sh. Vivek Kumar, ld. Counsel for the
applicant/accused.
IO HC Raj Kumar from PS Preet Vihar.
Reply to the bail application filed.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 13.11.2020. It is further submitted that accused has purchased the scooty bearing no. DL-8S-BK-6662 from one Kaushal and he was not aware that it is a theft vehicle. Hence, it is prayed that the applicant/accused may be released on bail.

Bail application is opposed by ld. APP for the State stating that investigation is at preliminary stage and one Kaushal is yet to be interrogated.

I have heard the submissions and perused the reply.



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Reply to the bail application is silent qua the investigation conducted by the IO from one Kaushal. There is allegations against the accused that he was found in possession of one stolen vehicle bearing no. DL-8S-BK-6662. It needs to be ascertained as to from whom the accused has procured the vehicle as well as key of the vehicle. The investigation in the present case is still going on. **Hence, the bail application stands dismissed.**

ACP concerned is directed to supervise the investigation.

Copy of this order be sent to the ACP concerned and compliance report be filed on 23.11.2020.

SHO concerned is hereby directed to change the IO of the case.

Application stands disposed of.

Copy of order be given dasti, as requested.

Order be uploaded on server.

(PANKAJ ARORA)
ACMM (EAST)/KKD/21.11.2020

